

1	2	3	4	5	6
4.	Special Project under SGSY for Skill Development of Rural Youth through Grameen LABS-Zone-4 (South)	Information Technology, Customer Relations, Bedside Patient Assistance, Automobile, Hospitality, Hardware and Networking.	Anantapur, East Godavari, Guntur, Karimnagar, Kurnool, Mahabubangar, Medak, Nellore, Nizamabad, Rangareddy, Visakhapatnam, Warangal	5453	5453
TOTAL				12583	12583

NREGS in Uttar Pradesh

1932. SHRI AMIR ALAM KHAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether 100 days guaranteed work is not being provided to the card-holders under the National Rural Employment Guarantee Scheme (NREGS);

(b) if so, the details thereof;

(c) whether Government has compiled any data on the average number of working days provided to the card-holders on an average in different States particularly Uttar Pradesh;

(d) the steps taken by Government to ensure availability of 100 days of work to each family under the scheme; and

(e) the nature of work done and assets created under the scheme, so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) NREGA is demand-based. The Act provides a legal guarantee of 100 days of wage employment in a financial year to every rural household whose adult members volunteer to do unskilled manual work. Number of days of employment availed by a household depends on the number of days of employment demanded by the household.

(c) Yes, Sir. The Ministry has compiled data on the average number of days of employment provided to the households which have taken up employment under NREGA in various States including Uttar Pradesh.

(d) To ensure guaranteed employment to the households, intensive IEC activities have been undertaken to generate greater awareness among rural households about their legal rights under the Act. It has been emphasized upon the States to deploy dedicated staff in the implementing agencies. Salary of such dedicated staff is met out of the administrative expenditure admissible under the Act. The administrative expenditure admissible under the Act

was enhanced from 2% to 4% of the cost of the scheme with effect from 1.4.2007 and has now been further enhanced to 6% from 1.4.2009. States have been directed to ensure that adequate number of works are available to meet the labour demand.

(e) Activities which are permissible under NREGA are listed in their order of priority in para 1 of Schedule I of the Act. Number of works of different categories taken up under the scheme so far are as under:

Activity	Total works taken up in 2006-07	Total works taken up in 2007-08	Total works taken up in 2008-09	Total works taken up in 2009-10 (up to May, 09)
Rural connectivity	180049	308091	491044	301385
Flood control and protection	17905	51125	95053	38809
Water conservation and water harvesting	267760	473480	579075	393461
Drought proofing	77580	125229	1927784	127149
Micro irrigation works	28060	90484	144590	92256
Provision of irrigation facility to land owned by SC/ST/BPL/IAI beneficiaries	80894	262709	556412	357040
Renovation of traditional water bodies	60415	133327	239403	180698
Land development	89192	287731	397160	237309

Pension for old, widows and disabled

1933. SHRI D. RAJA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government has any proposal for increasing the amount paid under Old Age Pension Scheme, Widow Pension Scheme and Pension for Disabled; and

(b) if so, the mechanism Government has adopted to ensure that it reaches to all eligible, especially women?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir. There is no proposal to increase the amount of central assistance of Rs. 200 per month per beneficiary being provided under Indira Gandhi National Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS).